

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5054

ANSWERED ON:13.08.2014

VACANT DDA FLATS

Adhikari Shri Sisir Kumar;Rori Shri Charanjeet Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the reasons for a large number of Delhi Development Authority (DDA) flats lying vacant;
- (b) the reasons for not auctioning or giving possession of the DDA flats lying vacant for years;
- (c) the reasons for not assessing the loss to the exchequer on account of the same; and
- (d) the policy formulated/proposed to be formulated to auction/sell these flats to meet the shortage of housing?

Answer

THE MINISTER OF URBAN DEVELOPMENT(SHRI M.VENKAIAH NAIDU)

- (a): Some flats from earlier schemes are lying vacant due to various reasons such as cancellation of allotment, non-payment of cost of flat by allottees, litigation, pending mutation cases, etc.
- (b): DDA normally does not auction its flats and the allotment of flats is done through schemes announced from time to time.
- (c): The left over flats would be allotted at current cost, and therefore there would be no loss to DDA.
- (d): Several of these left over flats have been included in DDA Housing Scheme, 2014.